New Delhi: this the 2 day of September, 1999.

HON 'BLE MR. S.-R.-A DIGE, VICE CHAIRM AN (A).
HON 'BLE MR.-KULDIP SINGH, MEMBER(J)

1) <u>C.P. No.116/98</u> in R.A. 132/94 O.A.No.**551/**88.

Kalu Ram,
S/o Retd. Guard,
Usstern Railway Ratlam (MP.),
R/o,
C/o Kailash Prakash,
H. No.11/2,
Ajanta Talkies Road,
Ratlam (MP)

2) C.P.No.117/98 in RA No.136/44 OA No.548/88

Babu Lal Sharma, S/o Shri R. Sharma, Retd. Driver, Western Railway, Ratlam (MP), R/o 720, Mathi Ki Khali, Kodaria, Mhow

....Petitioner

Petitioner.

3) <u>C.P.119/98</u>
IN

R. A.No. 1 31/94 D. A.No. 944/88

A.Maical, S/o Shri Maical K., Retd. Driver, Western Railway, Ratlam (MP), R/o Mithi Bai Ki Sarai, Baghana, Nesmuch

....Petitioner

4) C.P.No.120/98

IN

R. A.No .1 35/94

0 . A.No . 58/EB.

M.L. Tiwari,
Retd. Driver,
Lestern Railway,
Ratlam (MP),
R/o
C/o Kailash Prakash,
H.No.11/2,
Ajanta Talkies Road,
Ratlam (MP)

....Peti**ti**oner.

5) C.P.No.159/98

D. A.No. 1526/87

Kailash Prakash,

S/o Late Shri Narain Prakash,

Retd. Guard,

Western Railway,

Ratlam (M.P.)

R/o H.No.11//2,

Ajanta Talkies Road,

Ratlam (MP)

....Petitioner.

Ve raus

- 1. Shri V.K.Agarwal, Chairman, Railway Board, New Delhi.
- 2. Shri V. D. Gupta, General Manager, Western Railway, Church Gate, Mumbai.
- 3. Shri D.N.Mathur, Di visional Railway Manager, DRM Office, Western Railway, Ratlam (MP)

... Respondents

ADVO CATES!

Shri G. D. Bhandari for petitioners. Shri Romash Gautam for respondents.

ORDER

HDN BLE MR. S. R. DIGE, VICE CHAIRMAN (A).



As these five CPs involve common questions of law and fact, they are being disposed of by this common order.

- 2. Heard both sides.
- Respondents counsel Shri Romesh Gautam 3. has invited our attention to Railway Board's order dated 8.7.99 (copy filed along with respondents additional affidavit dated 25.8.99), issued pursuant to the Hon'ble Supreme Court's order in Civil Appeal No. 417 4-82/95 Chairman, Railway Board & Ors. Vs. C.R.Gangadhamaiah & Ors. and tagged SLPs. He has stated at the Bar that copies of the aforesaid order have been forwarded to concerned formations, and assures us that in accordance with those orders, applicants will be paid the difference in their emoluments and also the sums due to them consequent to the revision of their pension within 2 months from the date of receipt of a copy of this order. He further assures us that in respect of such of those applicants who have unfortunately expired in the meantime, these payments will be made to their legal heirs as per rules and instructions. He also assures us that each of the applicants will be issued a detailed and clear statement explaining the basis of the sums paid to them so that there will be no confusion or ambiguity on that score.
- 4. Noting the aforesaid assurances given by



Shri Romesh Gautam, we call upon respondents to ensure that the same are duly honoured, and drop these contempt proceedings after discharging the notices to the alleged contempors.

(KULDIP SINGH)
MEMBER (J)

(S. R. ADIGE) VICE CHAIRMAN (A).

/**u**g/

Control Administrative Cribunal
Principal Bench, New 12 cm
Faridket Boare,
Copamieus Mace
New Delhi-11000